

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION No. 3552
TO BE ANSWERED ON 13th MARCH, 2026**

DELAY IN INTERNSHIP OF FMGs

**3552. SHRI SUBBARAYAN K:
COM. SELVARAJ V:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether it is a fact that thousands of Foreign Medical Graduates (FMGs) from Haryana, Delhi, West Bengal, Himachal Pradesh, Tamil Nadu and Kerala who cleared the Foreign Medical Graduate Examination (FMGE) in July 2025, continue to wait for the release of allotment list for the one year internship;
- (b) if so, the details thereof;
- (c) whether the Government is aware that this delay has not only stalled their entry into the hospitals in the country but has delayed their eligibility to NEET PG 2026 examinations;
- (d) if so, the details thereof; and
- (e) the steps being taken by the National Medical Council (NMC) to direct State Medical Councils (SMCs) to allot internship to these FMGs at the earliest?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY
WELFARE
(SMT. ANUPRIYA PATEL)**

(a) to (e): The State Medical Councils (SMCs) and the concerned Directorate of Medical Education (DME) of the State are primarily responsible for processing applications of Foreign Medical Graduates (FMGs) for allotment of Compulsory Rotating Medical Internship (CRMI), in accordance with the criteria mentioned below:

- i. 7.5% of the permitted intake of interns in established medical colleges/institutions;
- ii. 100% of the CRMI seats for FMGs in new medical colleges;
- iii. 100% of the CRMI seats for FMGs against the enhanced seats in existing medical colleges, where the students admitted against enhanced annual intake have not yet reached internship stage.

Further, all the State Medical Councils have been directed to allocate Internship slots strictly in accordance with the above provisions, in consultation with the Directorate of Medical Education and in strict compliance with the extant rules, regulations, public notices, and circulars governing CRMI for FMGs.
